

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2095
ANSWERED ON:05.08.2003
AMENDMENT TO CIVIL SERVICE CONDUCT RULES
NAWAL KISHORE RAI; RAMJILAL SUMAN

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government have decided to amend the Central Civil Services Conduct Rules and All India Services Conduct Rules;
- (b) if so, the reasons therefor;
- (c) whether the Government have so far taken any action to effect the aforesaid amendments;
- (d) if so, the details thereof; and
- (e) the time by which these amendments are likely to be carried out?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a),(b),(c),(d) & (e): No Sir. However, it is stated that revision/amendment and updating of the rules and orders/instructions relating to conditions of service including the Conduct Rules of the Central Government employees are done on an ongoing basis, whenever Government finds the need for the same. Several amendments to the Central Civil Services (Conduct) Rules have been made since its promulgation in 1964. The Government had constituted a Study Group regarding rewriting of the All India Service (Conduct) Rules, 1968. The Study Group has since submitted a report.